

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)
Vs.

.... Applicant/petitioner

M/s. International Recreation & Amusement Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 12.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant Mr. Abhishek Anand, & Pathik Choudhury, Advs. for RP
Mr. Siddharth Banthia, Advocate for Home buyer
Mr. Dhruv Kumra, Adv. for IA-306/2021
Ms. Pallavi Kumar, adv for applicant in CA 2087/2019
Mr. Rajiv K. Virmani and Mr. Karan Valecha Advocates for
the Applicant (IA-291/2021)

ORDER

IA-4464/2020 & 4563/2020:-

Wrongly listed.

List all the remaining pending applications for hearing on 24.08.2021.



sd
(BHASKARA PANTULA MOHAN,
ACTG. PRESIDENT



sd
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

12.07.2021
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